

**IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT,
NEW DELHI**

CBI/301/2019
CBI Vs. Badrul Islam etc.

10.07.2020

Pr. (On screen): Sh. Praneet Sharma, Sr. PP for CBI.

Matter is taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Sh, Praneet Sharma, Id. Sr. PP for CBI has orally consented for participation through Video Conferencing.

At the stage, when the lockdown was announced, statement of accused was being recorded in Court. Statement of one accused namely Sangeeta Gupta had already been recorded. It is reported that the soft copy of statement of accused is already provided to the accused persons.

Let notice be issued (through email or WhatsApp only) to the accused persons and Id. Counsels for participation through Video Conferencing, with the following directions :



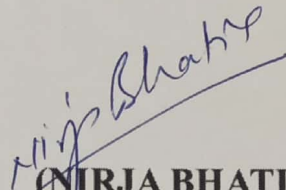
- i) To give their consent that they are agreeable for hearing/final disposal/recording of statement of accused in the matter through their written submissions/video conference;
- ii) In the eventuality that Id.counsel(s), or any one of them, are not inclined for video conference hearing and they are not willing for disposal of application/case/recording of statement of accused even on written submissions, the case shall stand adjourned with the other **en block** cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

To come up for appearance and recording of statement of accused on **17.08.2020**.

A copy of this order be sent alongwith the notice to the Id.counsel for the parties.

A copy of this order be also sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(NIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi /10.07.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT,
NEW DELHI**

CT cases/11/2019
ED vs. Om Prakash Chautala

10.07.2020

Pr. (On screen): Sh. N.K. Matta, Spl. PP for Enforcement Directorate alongwith Sh. Praneet Sharma, Sr. PP.

Sh. Harsh K. Sharma, Ms. Vaibhavi Sharma and Mr.Lakshya Parashar, Id. Counsel for accused.

Matter is taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

All the Id. Counsels are present and have orally consented for participation through Video Conferencing.

It is submitted by Sh. N.K. Matta that charge-sheet in this case qua sole accused O.P. Chautala is complete. He states that no further supplementary charge-sheet qua this accused is to be filed. He also states that qua other accused persons (not named in this charge-sheet), some investigation is pending for which separate charge-sheet shall be filed on completion. It is confirmed by Sh.Harsh K. Sharma, Id. Counsel for accused that in the present charge-sheet, only one accused is named and he is in receipt of copy of the charge-sheet alongwith

CT cases/11/2019

ED vs. Om Prakash Chautala

Page 1 of 2

documents and accordingly, both parties have now confirmed and requested that matter may be proceeded with on the point of charge.

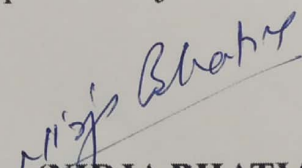
Sh.Harsh K. Sharma has requested for providing of scanned documents and charge-sheet. However, copy of charge-sheet and documents relied upon by the prosecution had already been supplied physically before the lockdown, which is affirmed by Sh.Harsh K. Sharma. No reason is made out for serving another set to him, more so, when the record is voluminous. As no useful purpose is served by getting the documents scanned and is also likely to delay the coming up of the matter for arguments, the request is being denied.

Let link for Video Conference be provided to the accused as well as IO, besides the Id. Counsels for the parties, as and when the matter is listed for hearing on next occasion.

As consented by both the sides and on their request, matter be listed for arguments on the point of charge on **18.08.2020 at 11.00a.m.**

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(NIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi /10.07.2020